

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE**

**LOK SABHA
UNSTARRED QUESTION NO. 2544
TO BE ANSWERED ON MONDAY, MARCH 09, 2026/PHALGUNA 18, 1947 (SAKA)**

“OPERATION DEEP MANIFEST”

2544. Shri Kamakhya Prasad Tasa:

Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that the Operation Deep Manifest is a major ongoing operation by India's Directorate of Revenue Intelligence (DRI) to stop the illegal import of Pakistani-origin goods, especially after a trade ban following terror attacks;
- (b) if so, the details thereof;
- (c) the current status of Operation Deep Manifest launched by the Directorate of Revenue Intelligence (DRI);
- (d) the names of third countries identified to be involved in the illegal import of Pakistani-origin goods;
- (e) whether DRI discovered blatant violation of import policy conditions imposed by the Government on direct or indirect import or transit of Pakistani-origin goods; and
- (f) if so, the details thereof along with such blatant violations?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI PANKAJ CHAUDHARY)

(a) to (d): Yes, Operation Deep Manifest was launched by the Directorate of Revenue Intelligence (DRI) in the aftermath of the Pahalgam attack in April 2025 and the subsequent prohibition imposed by the Government of India on trade with Pakistan. The primary objective of the said Operation is to identify and seize consignments originating from Pakistan and transshipment via third countries to India. It is ongoing, with a continued focus on preventing the direct or indirect import of goods originating in or exported from Pakistan. Till January 2026, as part of this operation total of 12 cases involving goods of Pakistani origin have been booked by DRI, wherein goods valued at Rs. 1748 Lakhs have been seized. In all 12 cases goods have been imported via UAE.

(e) & (f): DRI has detected 12 cases, as mentioned in reply to para (a) to (d) above, where goods have been found to be imported in violation of the existing legal provisions including prohibitions imposed vide DGFT Notification No. 06/2025-26 dated 02.05.2025.
